

>

**Title : Paper laid on the Table of the House by members/Ministers.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): I beg to lay on the Table a copy of the Railway Passengers (Cancellation of ticket and refund of fare) (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 1<sup>st</sup> August, 2006 under section 199 of the Railways Act, 1989.

(Placed in Library, See No. LT 4749/2006)

---

MR. SPEAKER: Hon. Members, for your information, I want to briefly recapitulate the main items of business.

*...(Interruptions)*

MR. SPEAKER: Nothing else is being recorded.

*(Interruptions)\**

MR. SPEAKER: Please allow me, at least, some time. Already, of course, I have been characterised to be garrulous.

*...(Interruptions)*

---

\* Not recorded